

HIGH COURT OF CHHATTISGARH, BILASPUR

Memo

No. Q-7/Reg. (Computerization)/2020

Bilaspur dated 06.05/02/2020

To,

**The District & Sessions Judge,
Balod/Baloda Bazar/Bastar at Jagdalpur/
Balrampur at Ramanujganj/Bemetara/
Bilaspur/Dakshin Bastar Dantewara/ Dhamtari/
Durg/ Janjgir-Champa/Jashpur/Kabirdham Kawrdha/
Kondagaon/Korba/Korea at Baikunthpur/ Mahasamund/
Mungeli/Raigarh/Raipur/Rajnandgaon/Surajpur/
Surguja at Ambikapur/Uttar Bastar Kanker.**

Subject:- Information about using Jitsi Meet Application in addition to Vidyo App for conducting Video Conferencing.

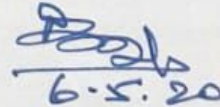
Reference- Registry's Memo No. Q-2/Reg. (Computerization)/2020 dated 27/04/2020.

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On the subject and reference cited above, as directed, it is hereby informed that Hon'ble the Chief Justice has been pleased to approve the "Webex Meet application" in addition to "Vidyo App/Jitsi Meet App" for e-Mail filing and Virtual hearing during the lockdown period at various District & Subordinate Courts of the State.

In this regard please find attached Copy of Notice and kindly upload the same official website of your respective District & Sessions Courts and circulate the same amongst Judge and District Bar Association of your District for information and necessary action.

Encl.:- As above.


6.5.20

Neelam Chand Sankhla
Registrar General

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTICE

No. Q-8 /Reg. (Computerization)/2020

Bilaspur dated 06.05 /04/2020

In connection with the Guidelines for e-Mail Filing and Virtual hearing during the Lockdown period at various District & Subordinate Courts published on official Website of District & Sessions Courts it is hereby informed that one additional application i.e. "**Webex Meet Application**" may be used for the e-Mail filing and Virtual hearing during the lockdown period at District and Subordinate Courts of the State.

Process for using conducting Video Conferencing for aforementioned purpose are as under:-

01. To join video conferencing on Vidyo/Jitsi Meet/Webex Meet platform, Advocates/Parties are required to download VIDYO DESKTOP application from the site <http://ecourtvc.nic.in>, Jitsi Application from the site <https://desktop.jitsi.org/Main/Download> and Webex Meet application can be download from the <https://www.webex.com/downloads.html> on their laptop or desktop on any compatible operating system.
02. Similarly, Advocate/Parties may join the video conferencing on Vidyo Platform/Jitsi Meet/ Webex Meet Application by downloading the Vidyo Mobile Application/Jitsi Meet/ Webex Meet Application in a compatible mobile device phone or tablet from Google Play Store (Android device) or from Apple APP Store (iOS device).
03. Once the "VidyoMobile/VidyoDesktop app"/ Jitsi Meet Application/ Webex Meet application is installed, the Advocates/Parties concerned shall click on the link or enter the pin to the app, provided by the host of meeting to join the video conferencing.
04. For the purpose of establishing video linkage, the advocate must furnish his email id and mobile number preferably whatsapp no. on a separate sheet so that he/she can be invited to the videoconferencing by sending link/video conferencing ID in his/her VidyoMobile/VidyoDesktop/Jitsi Meet/ Webex Meet application email app id needs and to mobile number. The be installed in desktop/laptop/tablets/ipad, well before the scheduled time when the matter is taken up by video conferencing.
05. For conducting the Court proceedings, Platform of Video Conferencing (Vidyo App or Jitsi Meet App or Webex Meet application) shall be decided by the concerning Court and same will be intimated to the concerning Advocates/persons by the office of the concerning Courts.

 6.5.20

Neelam Chand Sankhla
Registrar General